

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10233/2022

AWADESH KUMAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 57347/2023 - APPLICATION FOR PERMISSION DISPENSING OF
SERVICE OF RESPONDENT NO.2;

IA No. 82200/2022 - EXEMPTION FROM FILING O.T.)
(Office Report for Direction)

Date : 03-05-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
[IN CHAMBER]

For Petitioner(s) Mr. Niranjana Sahu, Adv.
Mr. Sibho Sankar Mishra, AOR
Mrs. Prabhati Nayak, Adv.
Mr. Debabrata Dash, Adv.
Ms. Apoorva Sharma, Adv.

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Ms. Shweta Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Niranjana Sahu, learned counsel for the petitioner, states that respondent no.2-Amrish Kumar is a co-accused and a proforma respondent, therefore, a prayer has been made for dispensing with the service upon him.

In view of above, prayer of the petitioner is allowed and I.A.No.57347/2023 is accordingly disposed of.

List the matter before the appropriate Court.

(MAHABIR SINGH)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)